

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 407/91

T.A. NO.

DATE OF DECISION 19-10-1995.

Aloke Kumar

Petitioner

Party in person

Advocate for the Petitioner (s)

Versus

Union of India and Others

Respondent

Mr. Akil Kureshi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr.

V. Radhakrishnan

Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Aloke Kumar
C/800 Sector I
Petrochemicals Township,
Baroda-45

Applicant.

Advocate Party in person.

Versus

1. Union of India through the Secretary Ministry of Personnel Public Grievance & Pension, Department of Pensions & Pensioners Welfare, Nirvachan Sadan 6th Floor New Delhi.
2. Deputy Director, Subsidiary Intelligence Bureau, Calcutta 9/1, Goiahut Road, Calcutta.

Respondents.

Advocate Mr. Akil Kureshi

ORAL ORDER

In

Date: 19-10-1995.

O.A. 407/1991

Per Hon'ble Shri V. Radhakrishnan

Member (A)

Party in person not present. Dismissed for default.

(v. Radhakrishnan)
Member (A)

*AS.